



Established : 2004

KALINGA INSTITUTE OF INDUSTRIAL TECHNOLOGY

Deemed to be University U/S 3 of the UGC Act, 1956

SCHOOL OF LAW

II KIIT INTERNATIONAL MOOT COURT COMPETITION, 2026

BROCHURE



11TH OCTOBER, 2026 (ONLINE)

&

14TH NOVEMBER, 2026 (OFFLINE)

TOTAL PRIZE POOL

₹ 3,90,000/-



ABOUT THE UNIVERSITY

KIIT DEEMED TO BE UNIVERSITY

Established in 1992, KIIT Deemed to be University has emerged as one of India's premier multidisciplinary institutions, recognized for its excellence in education, research, innovation, and global engagement. Accredited with the highest NAAC 'A++' Grade and consistently ranked among the country's leading universities, KIIT offers a wide range of academic programmes across disciplines, supported by state-of-the-art infrastructure and a dynamic learning environment.

Home to students from all states of India and over 65 countries, KIIT is a truly global campus that promotes academic collaboration, cultural diversity, and international exchange. The University has established partnerships with numerous prestigious institutions worldwide, fostering opportunities for research, student mobility, and cross-border academic initiatives.

With a strong emphasis on holistic development, experiential learning, and social responsibility, KIIT prepares students to excel as professionals, innovators, and leaders in an increasingly interconnected world. Its unwavering commitment to quality education, inclusivity, and global outlook has earned it a distinguished place among India's most respected institutions of higher learning.



ABOUT THE SCHOOL

SCHOOL OF LAW, KIIT DEEMED TO BE UNIVERSITY

Over the past seventeen years, KIIT School of Law has emerged as a centre of academic excellence, consistently setting high standards in legal education while aligning its curriculum with the model framework prescribed by the Bar Council of India. The institution gained national prominence in 2011 by hosting two of the country's most prestigious Moot Court Competitions the 52nd Philip C. Jessup International Law Moot Court Competition (India Rounds) and the First Bar Council of India International Moot Court Competition. Its commitment to social justice was also reflected in a student-led initiative advocating transgender voting rights, which received recognition from the Election Commission of India. KIIT School of Law has further strengthened its academic profile by hosting significant conferences, including the International and Biennial Conference of the Indian Society of Victimology and a commemorative event marking 150 years of the Indian Penal Code attended by the Rt. Hon. Lord Nicholas Phillips, former President of the Supreme Court of the United Kingdom. Its students have also brought distinction to the institution through exceptional mooting achievements, including victories at the Bar Council of India All India Inter-University Moot Court Competitions in 2013, 2017, and 2024. These accomplishments reflect KIIT School of Law's sustained commitment to excellence in legal education and advocacy training.

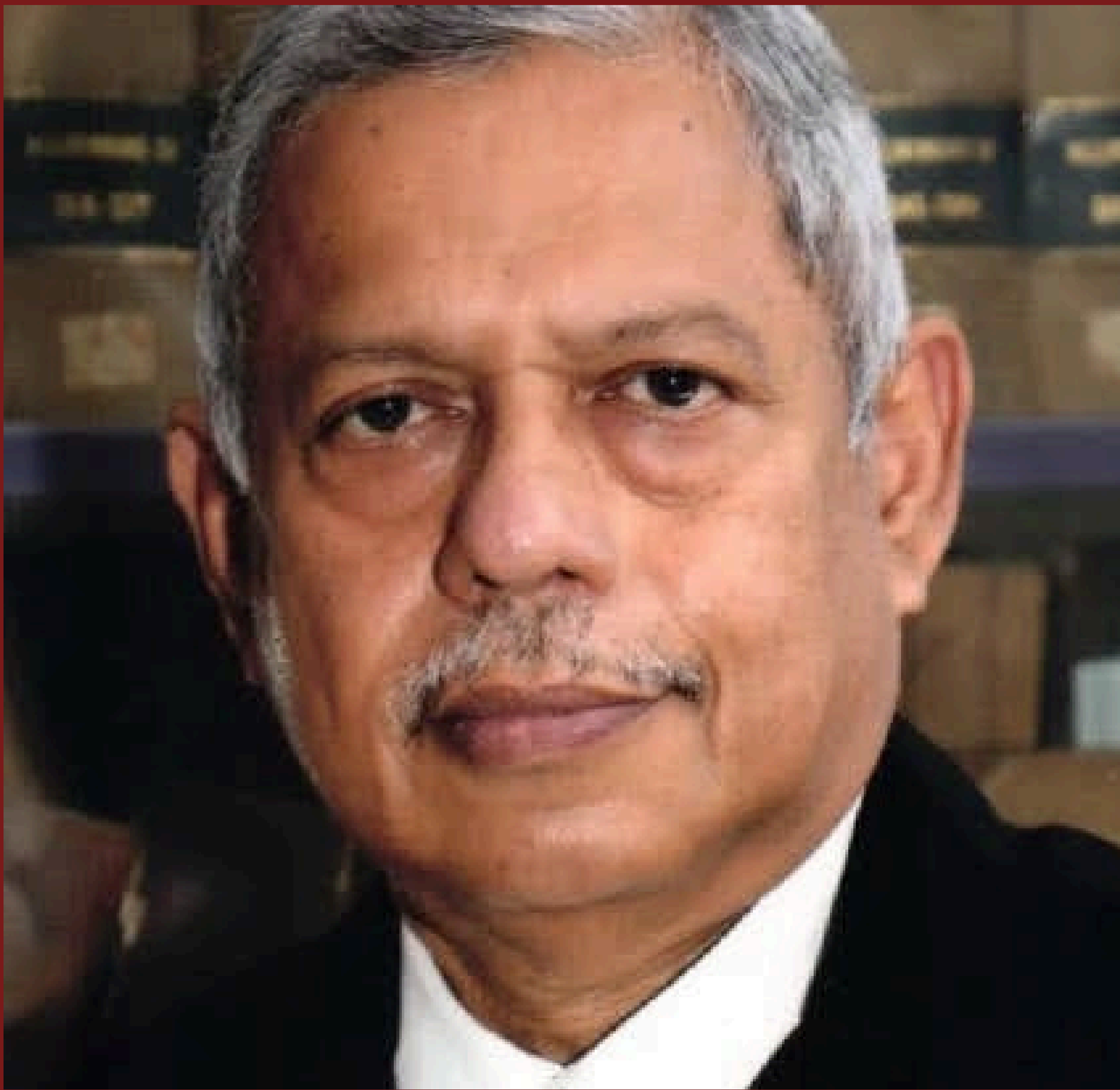


MESSAGE FROM HON'BLE FOUNDER

Prof. (Dr.) Achyuta Samanta,

Founder, KIIT Deemed to be University & KISS Deemed to be University

As the Founder of KIIT School of Law, I firmly believe that moot court is far more than an academic exercise, it is a transformative learning experience that lies at the heart of legal education. It provides students with a unique opportunity to bridge the gap between theory and practice, enabling them to step into the role of advocates and engage with the law in its most dynamic form. Moot court cultivates discipline in research, precision in drafting, clarity in articulation, and confidence in courtroom presentation. It challenges students to analyse complex legal issues, anticipate counter-arguments, and defend their positions with logic, authority, and composure. In doing so, it nurtures not only advocacy skills but also intellectual resilience and ethical responsibilities, qualities that define a truly competent legal professional. In an evolving legal landscape, particularly with the growing relevance of specialised fields such as arbitration and alternative dispute resolution, mooting equips students with the adaptability and depth of understanding required to navigate contemporary legal challenges. At KIIT School of Law, we regard moot court as an essential pillar of our academic philosophy, one that harmonises doctrinal learning with experiential exposure. It is through such rigorous engagement that future lawyers develop the confidence, competence, and character necessary to uphold the rule of law and contribute meaningfully to the justice system.



MESSAGE FROM HON'BLE CHANCELLOR

Mr. Ashok Kumar Parija, Chancellor, KIIT Deemed to be University

I firmly believe that moot court forms the backbone of meaningful legal training. It is not merely an academic exercise, but a transformative experience that allows students to step into the role of advocates and engage with the law in its most practical and dynamic form. Mooting strengthens research and drafting abilities, sharpens analytical thinking, and builds confidence in oral advocacy. It teaches students to argue with clarity, respond with composure, and uphold ethical standards, qualities that define true professionalism in law. In an increasingly complex and global legal environment, such experiential learning is indispensable. Through rigorous participation in moot courts, students develop the competence, discipline, and integrity required to contribute responsibly to the justice system.

A photograph of Prof. (Dr.) Saranjit Singh, a man with a beard and a green turban, wearing a green blazer over a light blue shirt. He is standing behind a white podium with the words "KIIT UNIVERSITY" in green capital letters. The background is a plain, light-colored wall.

KIIT UNIVERSITY

MESSAGE FROM HON'BLE VICE CHANCELLOR

Prof. (Dr.) Saranjit Singh, Vice Chancellor, KIIT Deemed to be University

As Vice-Chancellor, I consider moot court to be an indispensable component of holistic legal education. It represents a dynamic platform where intellectual rigour meets practical application, enabling students to transform theoretical knowledge into persuasive advocacy. Mooting nurtures critical thinking, structured research, articulate expression, and the confidence to defend legal positions with clarity and integrity. By engaging with contemporary and evolving areas of law, such as arbitration and alternative dispute resolution and students gain insight into the realities of modern legal practice and the increasing globalisation of legal processes. Such experiential learning not only strengthens professional competence but also instils discipline, ethical responsibility, and respect for diverse perspectives. It is through sustained participation in moot courts that aspiring lawyers develop the resilience and adaptability required to excel in today's evolving legal landscape.



MESSAGE FROM HON'BLE PRO VICE CHANCELLOR

Prof. (Dr.) Raju K.D., Pro-Vice Chancellor, KIIT Deemed to be University

I am pleased to learn that KIIT School of Law is organising the II KIIT International Moot Court Competition, 2026, an initiative that reflects the University's emphasis on experiential learning and academic distinction. Moot court exercises occupy a central place in legal training, as they enable students to translate theoretical knowledge into practice while cultivating precision in research, clarity in argument, and confidence in courtroom presentation. Events of this nature not only enhance professional competence but also promote discipline, collaboration, and a spirit of healthy intellectual exchange among students. I appreciate the efforts of the faculty and organising team whose commitment has made this programme possible. I convey my warm wishes to all participants for a meaningful and enriching experience, and I extend my appreciation to the distinguished arbitrators and partners whose involvement adds immense value to this event. I trust that II KIMCC 2026 will continue to inspire our students to strive for excellence in the legal profession.



MESSAGE FROM HON'BLE REGISTRAR

Prof. (Dr.) Jnyana Ranjan Mohanty, Registrar, KIIT Deemed to be University

It gives me great pleasure to welcome the participants, faculty members, and distinguished members of the legal fraternity to the KITT International Moot Court Competition. Moot court practice is an important part of meaningful legal education. It provides students with an opportunity to go beyond the classroom and develop their skills in legal research, analysis, advocacy, and argumentation. It also encourages clarity of thought, confidence, and the ability to appreciate different perspectives-qualities that are essential to the legal profession. The KIIT International Moot Court Competition provides a valuable platform for students to engage with contemporary legal issues and learn through interaction with peers and legal professionals from diverse backgrounds. Its focus on areas such as arbitration and alternative dispute resolution also offers students an insight into the evolving dimensions of legal practice.

At KIIT, we remain committed to creating opportunities that complement classroom learning with meaningful experiential engagement. Competitions such as this encourage students to question, research, reason, and advocate-qualities that are essential to becoming competent, ethical, and responsible members of the legal profession. I commend the KIIT School of Law for organising this competition and providing students with an enriching platform for academic and professional engagement. I am confident that the competition will provide all participants with an enriching experience, lasting academic connections, and valuable lessons that extend well beyond the courtroom. I wish all participating teams a rewarding experience and the very best for the competition.



MESSAGE FROM THE DEAN (Academics)

Dr. Kyvalya Garikapati, Dean (Academics),

Associate Professor, School of Law, KIIT Deemed to be University

It is a matter of great pride to witness KIIT School of Law hosting the II KIIT International Moot Court Competition, 2026, reflecting the institution's continued commitment to academic excellence and professional legal training. Moot court competitions form an essential part of legal education, offering students a valuable platform to sharpen their research, advocacy, and analytical skills in a rigorous yet enriching environment. The focus on foundational moot strategy this year is especially significant, as it strengthens students' understanding of core courtroom skills, structured argumentation, memorial preparation, and effective presentation, all of which are essential for shaping competent future legal professionals. The successful organisation of this competition is a testament to the dedication of our students and faculty. I extend my best wishes to all participants and express my sincere gratitude to the esteemed arbitrators and partners for their support in making this event a success. I am confident that II KIMCC 2026 will continue to uphold the tradition of excellence at KIIT School of Law.



MESSAGE FROM THE DEAN (Student Affairs & Industry Engagement)

**Dr. Sudipta De Sarkar, Dean (Student Affairs & Industry Engagement)
Associate Professor, School of Law, KIIT Deemed to be University**

I am pleased to note that KIIT School of Law is organising the II KIIT International Moot Court Competition, 2026, which serves as an important platform for students to develop skills that are increasingly valued both in the legal profession and by industry stakeholders. Today, law firms, chambers, and corporate organisations actively seek graduates who possess not only sound legal knowledge but also the ability to research efficiently, construct persuasive arguments, and present them with clarity and confidence. Moot court training plays a crucial role in nurturing these competencies while also offering students a realistic exposure to the demands of litigation and dispute resolution practice. Such initiatives significantly enhance students' professional readiness and contribute to building the discipline, analytical approach, and advocacy skills expected in modern legal careers. I commend the organisers for their efforts in creating this opportunity for our students. I extend my best wishes to all participants for a rewarding experience.

FACULTY COORDINATORS



Mr. Umang Ghildyal,
Assistant Professor, School of Law,
KIIT- Deemed to be University



Mr. Sundar Athreya.H,
Assistant Professor, School of Law,
KIIT- Deemed to be University

School of Law, KIIT Deemed to be University has a rich mooting culture and legacy. Our passionate and hard working mooters have won various national and international moot court competitions including the prestigious BCI Moot court competition three times in 2013, 2017 and 2024 and secured the runners up position in 2026. The school has also hosted ten editions of its flagship moot court competition which included nine national moot court competitions add one international moot court competition. As the School gears up to host its 11th edition of the flagship moot court competition in the form of II KIIT International Moot Competition, 2026; we welcome teams to participate in immersive rounds of mooting on contemporary issues of commercial laws and present their sound legal arguments. We believe that the II KIIT International Moot Competition, 2026 will continue to set new benchmarks in legal research, argumentation and advocacy of laws and will be elated to host you in the competition.

A DECADE OF MOOTING



1ST KIIT NATIONAL MOOT COURT COMPETITION , 2013



2ND KIIT NATIONAL MOOT COURT COMPETITION , 2014



4TH KIIT NATIONAL MOOT COURT COMPETITION , 2016



3RD KIIT NATIONAL MOOT COURT COMPETITION , 2015



5TH KIIT NATIONAL MOOT COURT COMPETITION , 2017



6TH KIIT NATIONAL MOOT COURT COMPETITION , 2018



8TH KIIT NATIONAL MOOT COURT COMPETITION , 2021



7TH KIIT NATIONAL MOOT COURT COMPETITION , 2019



9TH KIIT NATIONAL MOOT COURT COMPETITION , 2023



1ST KIIT INTERNATIONAL MOOT COURT COMPETITION , 2025

MOOT COURT ACHIEVEMENTS

BAR COUNCIL OF INDIA (BCI) MOOT WINS

1



**WINNER, BEST MEMORIAL AND
BEST SPEAKER**

**29th ALL INDIA BAR COUNCIL OF INDIA
MOOT COURT COMPETITION, 2013**

ORGANISED BY THE MITS UNIVERSITY, RAJASTHAN

2



**WINNER, BEST MEMORIAL AND
BEST SPEAKER**

**33rd ALL INDIA BAR COUNCIL OF INDIA
NATIONAL MOOT COURT COMPETITION, 2017**

ORGANISED BY ICAI LAW SCHOOL, HYDERABAD

3



WINNER

**37th BAR COUNCIL OF INDIA NATIONAL BC ALL
INDIA INTER UNIVERSITY MOOT COURT
COMPETITION, 2024**

ORGANISED BY KARNAVATI UNIVERSITY, GUJARAT

4



1st RUNNERS UP AND BEST SPEAKER

**38th BCI NATIONAL ALL INDIA INTER UNIVERSITY
MOOT COURT COMPETITION, 2026**

ORGANISED BY ASSAM ROYAL GLOBAL UNIVERSITY

MOOT PROPOSITION

1. The Parties and Relevant States

- Aurelia Agri-Chemicals Corporation ("AACC") is a manufacturer and exporter of urea incorporated in the Republic of Alpha. Forty-nine per cent of its shares are held by Alpha's sovereign development fund; out of the balance 49% is privately held. 2% is held by Alpha's provident fund authority, which has deployed funds collected from various employers and employees across Alpha as an investment. Employers and employees across the country deposit moneys with the authority on a monthly basis and the authority invests such funds and on retirement provides the funds invested along with a portion of the returns to the employees. AACC is not itself designated under any sanctions list referred to below.
- Meridian Trade Finance Bank PLC ("MTF") is incorporated in the Kingdom of Beta and operates branches in the Kingdoms of Beta, Gamma and Delta. It maintains United States Dollar correspondent accounts with Gotham National Bank in the Republic of Gamma. GreenFields Procurement Consortium ("GPC"), an unincorporated consortium of agricultural importers established in the Federation of Delta, is the applicant under the letter of credit dealt with below. Alpha, Beta, Gamma and Delta are sovereign States.

2. The Supply Contract and Banking Structure

On 15 January 2025, AACC and GPC entered into a two-year contract for the sale of 500,000 metric tonnes of granular urea for an aggregate price of USD 150,000,000. Shipment was to occur in instalments. The contract required payment exclusively in USD by an irrevocable documentary credit. It contained a force majeure clause covering war, embargo and governmental action, but provided that shortage of funds, increased cost, or a party's inability to use its preferred bank would not by itself constitute force majeure.

At GPC's request, Delta Commercial Bank issued Documentary Credit No. DCB/LC/2025/031 (the "Credit") on 3 March 2025. MTF added its confirmation without qualification. The Credit, reproduced in Annexure A, states that it is subject to UCP 600, ICC Publication No. 600. It also contains a sanctions clause, a nominated-bank reimbursement mechanism, a five-banking-day examination period, and an arbitration agreement. The parties dispute the effect of those provisions.

The Credit is available by sight payment with MTF in Beta against a signed commercial invoice, clean on-board bills of lading, certificate of origin, inspection certificate and insurance certificate. It is denominated and payable in USD. The Credit permits, but does not require, reimbursement through MTF's correspondent account in Gamma. It states that the issuing and confirming banks' obligations are independent of the underlying sale contract, subject to UCP 600 and the express terms of the Credit.

3. The Sanctions Measures and Counter-Measures

On 20 December 2025, armed hostilities commenced between Alpha and Gamma. Gamma thereafter enacted the Alpha Comprehensive Sanctions Order 2025 (the "Gamma Sanctions"). The parties have stipulated solely for purposes of this moot that the Gamma Sanctions are *pari materia* with, and must be interpreted by reference to, the architecture of United States sanctions against Iran, including primary sanctions, blocking measures, secondary sanctions and restrictions associated with USD clearing. The stipulation does not deem the laws of any real State directly applicable.

The Gamma Sanctions prohibited persons subject to Gamma jurisdiction from processing transactions involving Alpha's Government or entities owned fifty per cent or more by it. They also authorised secondary measures against foreign financial institutions that knowingly facilitated significant transactions for specified sectors in Alpha. Agricultural commodities were covered by a general humanitarian authorisation, but the authorisation excluded transactions involving blocked persons and did not compel a Gamma correspondent bank to process a payment. On 5 January 2026, Gamma's Sanctions Authority designated Alpha's sovereign development fund. It did not designate AACC. Gotham National nevertheless adopted an internal policy refusing all Alpha-related payments.

4. Shipment, Presentation and Refusal

On 10 February 2026, AACC shipped 150,000 metric tonnes of urea, valued at USD 45,000,000, from Port Aster in Alpha to Delta. On 12 February 2026, before expiry of the Credit, AACC presented the stipulated documents to MTF's Beta branch. The bill of lading described the cargo as "granular urea, agricultural grade"; the inspection certificate described it as "urea 46% nitrogen, agricultural use". The certificate of origin bore a digital signature whose verification portal became inaccessible following Alpha's internet restrictions.

MTF neither honoured nor sent a notice of refusal within five banking days. On the sixth banking day it stated that the presentation was "sanctions-restricted and operationally unverifiable", reserved all discrepancies, and asserted that payment in USD would ordinarily pass through Gamma. Delta Commercial Bank separately stated that it considered the documents compliant but would not reimburse MTF unless Gotham National confirmed that no Gamma sanction would be breached. Gotham National declined to process or pre-clear the transaction as a matter of policy, without determining that the payment was unlawful.

AACC proposed payment through a USD correspondent in the Republic of Epsilon, which had no sanctions against Alpha, and alternatively proposed that MTF purchase USD offshore and credit AACC's account in Epsilon. MTF contended that both routes exposed it to Gamma secondary sanctions and breached its group-wide sanctions policy. Without prejudice, MTF offered EUR or GBP at its prevailing conversion rate, subject to an enhanced compliance indemnity from AACC. AACC rejected that proposal because the Credit did not permit currency substitution and because Alpha's exchange-control authority had approved the export on the basis that the proceeds would service USD-denominated debt. Evidence is disputed as to whether regulatory permission for another currency could have been obtained.

5. Subsequent Events and the Dispute

On 1 April 2026, AACC commenced ICC arbitration against MTF and Delta Commercial Bank under the arbitration clause in the Credit, claiming USD 45,000,000, interest, storage and financing losses. MTF objected to jurisdiction over Delta Commercial Bank, which had not signed the confirmation, and argued supervening illegality, frustration, force majeure, the sanctions clause, and international public policy. Delta Commercial Bank argued that UCP 600 did not create an arbitration agreement and that any reimbursement obligation was conditional. AACC invoked the autonomy principle, strict documentary compliance, UCP 600 including Articles 4, 5, 7, 8, 14 and 16, waiver/preclusion, and the availability of lawful alternative routes. No allegation of fraud is made. The Tribunal has bifurcated neither jurisdiction nor merits.

ISSUES FOR DETERMINATION

The Arbitral Tribunal has directed the parties to address at least the following issues, together with any logically anterior questions arising from the Credit and UCP 600:

Issue 1: Jurisdiction, Applicable Law and Incorporation of UCP 600

Whether the arbitration clause binds AACC, MTF and Delta Commercial Bank; what law governs the Credit, the arbitration agreement and the banks' respective obligations; and whether UCP 600 is incorporated as contractual rules, including the effect of its provisions where they conflict with an express term of the Credit.

Issue 2: Complying Presentation, Examination and Preclusion

Whether AACC made a complying presentation under UCP 600; whether the differences in the cargo descriptions and the inaccessible verification portal constituted discrepancies; and whether MTF's failure to give a single notice of refusal within the period and in the manner prescribed by UCP 600 precludes it from relying on documentary discrepancies, while preserving or excluding a sanctions defence.

Issue 3: Sanctions, Illegality, Frustration and Alternative Performance

Whether the Gamma Sanctions, stipulated to be *pari materia* with United States sanctions against Iran, rendered payment illegal or merely exposed MTF to commercial or secondary-sanctions risk; whether the sanctions clause validly qualified MTF's independent undertaking; whether frustration, force majeure, necessity or international public policy excuses honour; whether MTF was required to use a lawful alternative USD route; whether payment in another currency could discharge the obligation; and what relief, interest, damages and costs, if any, should be awarded.

ANNEXURE A

DOCUMENTARY CREDIT NO. DCB/LC/2025/031

1. Form and Date of Issue

Irrevocable documentary credit issued on 3 March 2025 by Delta Commercial Bank, Federation of Delta (the “Issuing Bank”).

2. Applicant

GreenFields Procurement Consortium, Federation of Delta (“Applicant”).

3. Beneficiary

Aurelia Agri-Chemicals Corporation, Republic of Alpha (“Beneficiary”).

4. Confirming and Nominated Bank

Meridian Trade Finance Bank PLC, Kingdom of Beta (“MTF”). MTF is authorised to add its confirmation and, upon doing so, is nominated to honour a complying presentation by sight payment.

5. Amount, Currency and Tolerance

USD 150,000,000 (United States Dollars One Hundred Fifty Million), available in instalments. A tolerance of plus or minus five per cent applies to quantity, but the aggregate drawings may not exceed the stated credit amount.

6. Availability and Expiry

Available with MTF in Beta by sight payment. Partial drawings and partial shipments are permitted. The Credit expires on 31 March 2027 at MTF’s counters in Beta.

7. Goods and Shipment

Up to 500,000 metric tonnes of granular urea, agricultural grade, shipped in instalments from any port in Alpha to any safe port in Delta. Transshipment is permitted.

8. Documents Required

(a) signed commercial invoice identifying this Credit; (b) full set of clean on-board ocean bills of lading made out to order and blank endorsed, marked freight prepaid; (c) certificate of origin issued or digitally authenticated by the competent Alpha authority; (d) independent inspection certificate stating quantity, nitrogen content and agricultural use; and (e) insurance certificate for 110 per cent of invoice value covering Institute Cargo Clauses (A).

9. Applicable Rules and Standard of Examination

This Credit is subject to the Uniform Customs and Practice for Documentary Credits, 2007 Revision, ICC Publication No. 600 (“UCP 600”). In the event of inconsistency, an express term of this Credit prevails. The banks shall deal with documents and not with goods, services or performance. Documents shall be examined on their face in accordance with UCP 600, including Articles 4, 5, 7, 8, 14 and 16. Data in documents need not be identical but must not conflict.

10. Honour, Reimbursement and Currency

Upon a complying presentation, MTF shall honour in USD. MTF may claim reimbursement from the Issuing Bank through Gotham National Bank in Gamma or through another correspondent selected by MTF or the Issuing Bank. Identification of a reimbursement route does not make that route exclusive. Neither bank may substitute another currency without the Beneficiary’s written consent.

11. Notice of Refusal

A bank deciding to refuse honour or negotiation must give one notice stating each discrepancy and the disposition of the documents no later than the close of the fifth banking day following presentation. Failure to comply has the consequences prescribed by UCP 600 Article 16.

12. Sanctions Clause

Each bank may delay processing while undertaking a sanctions review reasonably required by a law mandatorily applicable to that bank or the transaction. A bank may refuse honour only to the extent that honour is prohibited by such mandatory law. Exposure to secondary sanctions, reputational risk, an internal policy, or refusal by a particular correspondent shall not, without more, constitute legal prohibition. The bank relying on this clause shall promptly identify the legal prohibition with reasonable particulars and shall use reasonable efforts to identify a lawful payment route. This clause does not extend the UCP 600 examination period for documentary discrepancies.

13. Force Majeure

UCP 600 Article 36 applies. Increased cost, loss of a correspondent relationship, or inability to use a preferred clearing channel does not of itself discharge an obligation to honour a presentation made before expiry.

14. Independence and No Defences from Sale Contract

The Credit and each confirmation are separate from the sale contract. Claims or defences arising from the sale contract may not be asserted against a complying presentation except to the extent required by mandatory law.

15. Governing Law

Subject to UCP 600, the Credit and the Issuing Bank’s obligations are governed by the law of Delta. MTF’s confirmation is governed by the law of Beta. Mandatory laws applicable at the place of performance remain reserved.

16. Arbitration

Any dispute arising out of or in connection with this Credit, including its existence, validity, interpretation, performance, non-performance, termination, and any non-contractual obligation connected with it, shall be finally resolved under the ICC Rules by three arbitrators. The seat of arbitration is Beta City, Beta. The language is English. The law governing this arbitration agreement is the law of Beta. By issuing, confirming, drawing under, or claiming reimbursement under this Credit, the Issuing Bank, MTF, the Beneficiary and the Applicant consent to this clause.

17. Charges

Issuing charges are for the Applicant. Confirmation, presentation and payment charges in Beta are for the Beneficiary. Correspondent-bank charges outside Beta are for the Applicant.

18. Authentication

This Credit is operative upon authenticated transmission through the interbank messaging system. No mailed confirmation follows.



MOOT SCHEDULE

DATE	EVENT
20.08.2026	Release of moot problem with brochure and commencement of registration
07.09.2026	Last date of registration
07.09.2026	Last date to seek clarifications
14.09.2026	Issue of clarifications
04.10.2026	Last date of Memorial Submission
11.10.2026	Online Preliminary Rounds
14.11.2026	Researcher's Test
14.11.2026	Offline Advanced Rounds



MESSAGE FROM KLSMCS



Greetings from the Moot Court Society.

Our vision is to foster a dynamic, intellectually rigorous, and professionally enriching mooting culture that promotes academic excellence, integrity, and an unwavering commitment to the ideals of justice. We endeavour to cultivate articulate advocates, meticulous researchers, and ethically grounded legal professionals who possess not only strong legal knowledge but also the confidence, discipline, and perspective required to thrive in the evolving legal landscape. The Society is dedicated to providing a structured and supportive platform that refines analytical reasoning, persuasive advocacy, and courtroom decorum while nurturing responsibility, professionalism, and leadership in legal practice. Through regular training sessions, internal moot exercises, research-oriented workshops, competitive exposure, and dedicated mentorship, we strive to create an environment that encourages continuous learning, intellectual curiosity, and the pursuit of excellence. Our aim is not merely to prepare students for competitions but to equip them with lifelong advocacy skills and a principled approach to the law. We firmly believe that mooting is far more than an academic activity; it is a formative experience that shapes clarity of thought, resilience under pressure, respect for procedure, and the ability to engage constructively with differing viewpoints. By fostering collaboration, constructive dialogue, and healthy competition, the Society seeks to instil in its members a deep sense of professional ethics and social responsibility. In doing so, we aspire to contribute to the development of legal professionals who will uphold the rule of law and serve society with competence and integrity. As we continue this journey, the Moot Court Society remains committed to strengthening the mooting ecosystem within the institution and to creating opportunities that allow students to test their abilities on broader academic and professional platforms. We warmly invite all aspiring members to be part of this shared pursuit of excellence and to contribute to a culture that values learning, integrity, discipline, and growth.

AWARDS

**WINNING
TEAM AWARD**

₹ 2,00,000/-

**RUNNERS UP
TEAM AWARD**

₹ 1,00,000/-

**BEST RESEARCHER
AWARD**

₹ 30,000/-

**BEST MEMORIAL
AWARD**

₹ 30,000/-

**BEST SPEAKER
AWARD**

₹ 30,000/-



ABOUT OUR PARTNERS



NANI PALKHIVALA ARBITRATION CENTRE

ACADEMIC PARTNER

The collaboration between the Nani Palkhivala Arbitration Centre (NPAC) and KIIT School of Law for the II KIIT International Moot Court Competition, 2026, reflects a powerful synergy between legal expertise and academic excellence. NPAC, founded by the Palkhivala Foundation, is dedicated to advancing institutional arbitration and preserving the legacy of the eminent jurist Nani Palkhivala. With a panel comprising retired judges, senior advocates, civil servants, and technical experts, NPAC brings a multidisciplinary and globally recognized approach to arbitration. KIIT School of Law, a globally reputed institution, enriches the partnership through its strong international collaborations and commitment to producing proficient legal professionals. Moot court competitions are pivotal in developing advocacy, research, and legal reasoning. NPAC's involvement offers participants exposure to real-world arbitration and ADR mechanisms, making the competition more dynamic and practice-oriented. This partnership bridges the gap between academic learning and professional practice, empowering students to face modern legal challenges with skill and integrity.



MEDIA PARTNER

SCC Times, as the Media Partner for the II KIIT International Moot Court Competition, 2026, brings a strong platform for amplifying the event's academic and advocacy-driven impact.

With its established presence in legal journalism, it will spotlight the competition's intellectual discourse, emerging legal talent, and landmark moments.

This collaboration bridges moot court advocacy with the wider legal community, giving participants and their achievements the visibility they deserve.



ABOUT OUR PARTNERS



KNOWLEDGE PARTNER

SCC Online's continued association with KIIT's moot court initiatives builds on its valuable contribution to the 1st KIIT International Moot Court Competition, supporting students with access to quality legal research resources.

As the Academic Partner for the II KIIT International Moot Court Competition, 2026, SCC Online will further strengthen participants' research capabilities and enable more rigorous, authoritative legal analysis. Their expertise and commitment to legal education make this collaboration a meaningful addition to the competition's pursuit of excellence in research, advocacy, and legal scholarship.



MOOT PROPOSITION PARTNER

Wadia Ghandy & Co., as a distinguished moot proposition partner of KIIT School of Law, plays an important role in strengthening the institution's commitment to excellence in mooting and legal education. Through this collaboration, Wadia Ghandy & Co. contributes to creating intellectually rigorous moot court propositions that challenge students to engage deeply with complex legal issues, develop strong research and analytical skills, and refine their advocacy abilities. The partnership reflects a shared commitment to nurturing the next generation of legal professionals and providing KIIT School of Law students with meaningful opportunities to demonstrate their knowledge, reasoning, and courtroom skills in a competitive academic environment.



ORGANISING COMMITTEE

CHIEF PATRON

Prof. (Dr.) Achyuta Samanta, Founder, KISS Deemed to be University & KIIT Deemed to be University

PATRONS

- 1) Mr. Ashok Kumar Parija, Chancellor, KIIT Deemed to be University**
- 2) Prof. Dr. Saranjit Singh, Vice Chancellor, KIIT Deemed to be University**
- 3) Prof. Dr. Raju K.D., Pro-Vice Chancellor, KIIT Deemed to be University**
- 4) Prof. Dr. Jnyana Ranjan Mohanty, Registrar, KIIT Deemed to be University**

ADVISORY BOARD

- 1) Mr. Lokanath Mohapatra, Director, Legal Services**
- 2) Prof. (Dr.) Kyvalya Garikapati, Associate Prof., Dean (Academics)**
- 3) Prof. (Dr.) Sudipta De Sarkar, Associate Prof., Dean (Student Affairs & Industry Engagement)**
- 4) Prof. (Dr.) Parimita Dash, Associate Prof., Associate Dean (Student Affairs)**
- 5) Prof. (Dr.) Jinia Kundu, Associate Prof., Associate Dean (Industry Engagement)**



ORGANISING COMMITTEE

FACULTY MEMBERS

- 1) Mr. Umang Ghildyal, Assistant Professor
- 2) Mr. Sundar Athreya, Assistant Professor
- 3) Mr. Faiz Ayat Ansari, Assistant Professor
- 4) Dr. Sonali Swetapadma, Assistant Professor
- 5) Mr. Shashank Nande, Assistant Professor
- 6) Mr. Subhankar Biswal, Faculty Associate

STUDENT MEMBERS

- 1) Sanjeevan Bhuyan
- 2) Shivangini Mohanty
- 3) Sukanya Sarmah
- 4) Soumit Nath
- 5) Subhashish Kumar Sahu
- 6) Amisha Ray
- 7) Punit Bhura
- 8) Vidhi Agarwal
- 9) Kripa Patodia
- 10) Vedant Nayak
- 11) Anasua Das
- 12) Akansha Singh
- 13) Lakshita Manchanda
- 14) Sakshi Sharma
- 15) Aman Willson Demta
- 16) Parth Nandan Tiwari
- 17) Anushna Das
- 18) Brishti Sadhu
- 19) Priyasha Panda
- 20) Annapurna Padhi
- 21) Kumari Bhumika Behera
- 22) Naysha Neeraj

CONTACT US



society.mcs@kls.ac.in
Moot Court Society



Sanjeevan Bhuyan
Mail – 2283147@kls.ac.in
Phone – +91 8133947257



Shivangini Mohanty
Mail – 2282097@kls.ac.in
Phone – +91 7609079871



Soumit Nath
Mail – 2282112@kls.ac.in
Phone – +91 6294441882



Sukanya Sarmah
Mail – 22282146@kls.ac.in
Phone – +91 8134962553



Subhashish Kumar Sahu
Mail – 2282118@kls.ac.in
Phone – +91 9439814628